
Most Rev. Prof. Rajendra Bihari Lal Vs State Of Uttar Pradesh And Anr

Application U/S 482 No. 27322 Of 2018

Court: Allahabad High Court

Date of Decision: March 15, 2019

Acts Referred:

Constitution Of India, 1950 " Article 227#Code Of Criminal Procedure, 1973 " Section 2(g), 156(3), 160, 161, 162, 164, 167(2), 170, 190, 190(1), 190(1)(b), 193, 204, 204(1), 207, 209, 227, 239, 309, 309(2), 438(2), 482#Indian Penal Code, 1860 " Section 34, 120A, 120B, 201, 409, 418, 420, 421, 463, 467, 468, 471, 477, 477A#Evidence Act, 1872 " Section 3, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30#Code Of Criminal Procedure, 1898 " Section 162, 164#Negotiable Instruments Act, 1881 " Section 141#Prevention of Money-Laundering Act, 2002 " Section 50#Sam Higginbottom University Of Agriculture, Technology And Sciences, Uttar Pradesh Act, 2016 " Section 13(2), 22

Citation: (2019) 03 AHC CK 0050

Hon'ble Judges: J.J. Munir, J

Bench: Single Bench

Advocate: Samit Gopal, G.S. Chaturvedi, G.A., Shad Khan

Final Decision: Dismissed

Judgement